

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 406  
TO BE ANSWERED ON 05.02.2024**

**MINIMUM WAGES TO GIG WORKERS**

**406. MS. S. JOTHIMANI:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government maintain any database regarding the wages earned by gig workers in the country;**
- (b) if so, the details thereof State-wise & company-wise;**
- (c) if not, the reasons therefor;**
- (d) whether the Government has any policy or schemes to ensure minimum wages and healthy work environment for the gig workers, if so, the details thereof;**
- (e) the action taken by the Government to ensure implementation of various labour codes at every e-commerce platforms;**
- (f) whether the Government is unable to protect the rights of gig workers across the country as various States are enacting their own legislations to protect them; and**
- (g) if so, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (g): The e-Shram portal was launched on 26<sup>th</sup> August 2021 by the Ministry of Labour & Employment to register unorganised workers including gig workers.**

**The Code on Social security, 2020 envisages framing of suitable social security schemes by Central Government for Gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Centre for Labour Studies, National Law School of India University (NLSUI), Bangalore has been engaged for assistance in framing of a new Scheme for the Gig & Platform workers as well as workers in the unorganized Sector. Memorandum of Understanding (MoU) has been signed by Employees Provident Fund Organisation (EPFO) with NLSUI on 23.01.2023.**

**The provisions under the Code relating to gig and platform worker are yet to come into force.**

\*\*\*\*\*